CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2527/2001
MA 2112/2001

New Delhi, this the 21st day of September, 2001

Hon'ble Shri M.P.Singh, Member (A)

1. Manoj Kumar Saxena
   S/o Shri Babu Ram Saxena
   R/o 59, Nanakpura, Moti Bagh II, New Delhi-21.

2. Ram Dheeraj
   S/o Shri Sukhdev
   R/o H.No. 1033, Village Jharera
   Delhi Cantt.

3. Shyam Babu Sharma
   S/o Shri Bishamber Dayal Sharma
   R/o 436, Lodhi Road Complex
   New Delhi.

                                        ...Applicants

(By Advocate Shri M.K.Bhardwaj)

                    V E R S U S

UNION OF INDIA : THROUGH

1. The Secretary
   Ministry of Tourism and Culture
   Shastri Bhawan, New Delhi.

2. The Director General
   National Museum
   Janpath, New Delhi
   Shastri Bhawan, New Delhi.

3. The Administrativee Officer
   National Museum
   Janpath, New Delhi
   Shastri Bhawan, New Delhi.

                              ...Respondents.

                 O R D E R   (ORAL)

By Shri M.P.Singh.

        The applicants three in number have filed this

OA claiming relief for direction to the respondents to

grant them temporary status under the Scheme issued by

DOPT on 10-9-1993, and have also sought directions to

regularise their services with consequential benefits.

        2.   The brief facts of the case are that all

the three applicants were initially engaged by the

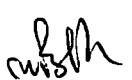respondents with effect from October, 2000 and since

then they have been working continuously. According to them, they have completed more than 206 and have thus become eligible for the grant of temporary status under the aforesaid Scheme.

3. I have heard Shri M.K.Bhardwaj, learned counsel and perused the relevant papers on record.

4. After hearing the learned counsel and perusal of the records, I feel that interest of justice would be met if I direct the respondents to treat this application as a part of the representation and take decision by passing a speaking, reasoned and detailed order within two months. I do so accordingly.

5. In the meantime, the respondents are restrained from disengaging the services of the applicants till a decision is taken by them on their representations. No costs.

6. Issue DASTI.

(M.P.SINGH)
MEMBER (A)

/vikas/